



Central Administrative Tribunal Jammu Bench, Jammu

T.A. No.3950/2020
(S.W.P. No.1738/2015)

Tuesday, this the 8th day of December, 2020

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. A. K. Bishnoi, Member (A)**

Mohammad Ayoub Parray, S/o Mohammad Abdullah Parray
R/o Kherbari, Kulgam, Tehsil & District Kulgam, Kashmir, Age
55 years.

...Applicant
(None for applicant)

Versus

1. State of Jammu and Kashmir through Commissioner/Secretary to Government, Cooperative Department, J&K Civil Secretariat, Srinagar.
2. Register, J&K Cooperative Societies, Srinagar.
3. Joint Registrar, Cooperative Societies, (Audit) Kashmir, Srinagar.
4. Deputy Registrar, Cooperative Societies, Anantnag.
5. General Manager, Islamabad District Consumers Cooperative W/s Store Ltd. Super Bazar, Anantnag.
6. Chairman Board of Management Super Bazar, Anantnag

...Respondents
(Mr. Sudesh Magotra, Deputy Advocate General)



OR D E R (ORAL)

Mr. Justice L. Narasimha Reddy:

The applicant was working as Incharge of Medical Shop No.1 in the Islamabad District Consumers Cooperative Welfare Store Limited. On the allegation that the material worth Rs.15,85,914/- in the concerned Medical Shop was found to be missing or shortage, the General Manager of the Store passed an order dated 12.05.2015 placing the applicant under suspension. Challenging the same, the applicant filed S.W.P. No.1738/2015 before the Hon'ble High Court of Jammu & Kashmir at Jammu.

2. In view of re-organization of the State of Jammu & Kashmir, the SWP has since been transferred to this Tribunal and renumbered as T.A. No.3950/2020.

3. We are of the view that the S.W.P. ought not to have been transferred to the Tribunal since it does not have any jurisdiction against the Islamabad District Consumers Cooperative Welfare Store Limited. At any rate, the applicant, who was aged about 55 years when the S.W.P. was filed, may have retired from service also. At this length of time, nothing



remains to be decided. In the ordinary course, the S.W.P. is required to be sent back to the Hon'ble High Court of Jammu & Kashmir, but we give a quietus to it, by treating it as infructuous. Accordingly, the TA is dismissed as infructuous. There shall be no order as to costs.

(A K Bishnoi)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

December 8, 2020

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